

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.233/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Supply of 1200 MW Firm and Dispatchable Power (Round the Clock (RTC)) from ISTS- Connected Renewable Energy (RE) Power Projects in India under Tariff-based Competitive Bidding.

Petitioner : SJVN Limited

Respondents : ReNew Solar Power Private Limited and Ors.

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anushree Bardhan, Advocate, SJVN
Ms. Rashmi Vaish, Advocate, SJVN
Ms. Somya Sahni, Advocate, SJVN
Ms. Ritika Singh, Advocate, SJVN

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking adoption of the tariff for the 1200 MW Firm and Dispatchable power from ISTS-connected Renewable Energy Projects, selected through a competitive bidding process as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage System dated 9.6.2023 issued by the Ministry of Power, Government of India.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents.
- (b) The Respondents to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **9.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

